

MR. SPEAKER: You have come here. Where else do you want to go? This is the last resort for the people of India. That is what I say.

(Interruptions)**

MR. SPEAKER: Nothing is going on record.

(Interruptions)**

MR. SPEAKER: Nothing goes on record.

(Interruptions)**

अध्यक्ष महोदय : मुझे तसल्ली कर लेने दीजिये । आप गलत बात करते हैं ।

(Interruptions)**

MR. SPEAKER: When I have given an assurance on the floor of the House, I am as duly agitated as you are. Let me have one day more. I am decide by this evening. What I am going to say.

(Interruptions)**

MR. SPEAKER: This is not correct.

(Interruptions)**

अध्यक्ष महोदय : फिजूल बात है । मेरी बात क्यों नहीं सुनते । मैं आप की बात कर रहा हूँ । मैं आप की बात को सुनता हूँ । आप नहीं सुन सकते हैं ? बीस बीस मँम्बर इकट्ठा बोलेंगे तो कैसे सुनूंगा । फिजूल समय जाया आप कर रहे हैं । सारी बात अखबारों की मैं नहीं मानता हूँ ।

12.08 hrs.

PAPERS LAID ON THE TABLE

PAPERS UNDER MAJOR PORT TRUSTS ACT, REVIEW ON AND ANNUAL REPORT OF SHIPPING CORPORATION OF INDIA LTD., BOMBAY, FOR 1980-81.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VERENDRA PATIL): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

(i) Annual Accounts of the Bombay Port Trust for the year 1980-81 and the Audit Report thereon. [Placed in Library. See No. LT-3440/82].

(ii) Annual Accounts of the Kandla Port Trust for the year 1980-81 and the Audit Report thereon. [Placed in Library. See LT-3441/82].

(iii) Annual Accounts of the Mormugao Port Trust for the year 1980-81 and the Audit Report thereon. [Placed in Library. See No. LT-3442/82].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review, by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1980-81.

(ii) Annual Report of the Shipping Corporation of India Limited, Bombay for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed